GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:4182 ANSWERED ON:20.04.2015 RESTRICTION ON CONSTRUCTION NEAR MONUMENTS Kumar Shri P.

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has imposed any restriction on construction activities within 200 metres periphery of archaeological sites in the country;
- (b) if so, the details thereof along with the number of such sites in the country, State-wise;
- (c) the total number of cases where construction activities were allowed within the restricted areas during the last three years in various States;
- (d) whether the Government proposes to relax the norms in this regard; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE) AND MINISTER OF STATE, CIVIL AVIATION (DR. MAHESH SHARMA)

- (a) As per the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010, and Rules framed thereunder, persons having buildings or houses in the prohibited area (100 metres from protected monuments) of any Centrally protected monument may undertake repairs and renovation after obtaining permission from the Competent Authority on the recommendation of the National Monuments Authority. Further, in case of regulated area (200 metres further beyond prohibited area) the persons may undertake construction, reconstruction, repairs and renovation only after obtaining permission from the Competent Authority on the recomm- endation of National Monuments Authority.
- (b) 3685 monuments/sites declared as of national importance are conserved, preserved by the Archaeological Survey of India. The State- wise list is at Annexure.
- (c) The total number of cases where construction activities were allowed within the regulated areas of centrally protected monuments in the country during the last three years is as under:

Year Number of cases 2012 1014 2013 1015 2014 1709

(d) & (e) Archaeological Survey of India has proposed to amend the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 and has started the process of reviewing the Act.